

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No.101
CP-CAA-23(ND)/2023

IN THE MATTER OF:

ART Business & Consumer Finance (India) Pvt Ltd. AND ART Corporate Finance
(India) Pvt Ltd.

.....APPLICANT/PETITIONER

SECTION

U/s 230/232

Order delivered on 03.03.2023

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Gaurav H. Sethi, Advocate.

For the Respondent :

ORDER

This is the Second Motion Petition.

Mr. Gaurav H. Sethi, Learned Counsel appearing for the Petitioner Companies has prayed for issuance of notice to the statutory authorities as well as for publication of notice in two newspapers i.e., *Financial Express (English) and Jansatta (Hindi) Delhi Edition*.

We therefore direct that notice be served on the statutory authorities i.e., Regional Director (Northern Region), Ministry of Corporate Affairs, Registrar of Companies, National Capital Territory of Delhi and Haryana, Official Liquidator, Lok Nayak Bhavan, 8th Floor, Khan Market, New Delhi- 110001, CIC of the Reserve Bank of India and other Sectorial Regulators.

We also direct that the notice be published in two newspapers i.e., *Financial Express (English) and Jansatta (Hindi) Delhi Edition*.

The Petitioner is directed to file proof of service and affidavit of service within two weeks. The Statutory Authorities are directed to file their reports within one month after receipt of notice.

List the matter on **01.05.2023**.

-SD-

**(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

Shammy
03.03.2023

-SD-

**(BACHU VENKAT BALARAM DAS
MEMBER (JUDICIAL)**